allegation that the Administration has not implemented its industrial policy, is not correct. In fact, action has already been initiated on the important issues brought out in the policy.

Death of Inmates of Seva Kutir, Delhi

1002⁴. SHRI CHIRANJI LAL SHARMA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that more than 50 inmates of Sewa Kutir at Kingsway Camp, Delhi have died ;

(b) if so, whether the cause of their death will be enquired into ; and

(c) the steps proposed to be taken to protect the lives of the remaining inmates ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : (a) During the period from April, 1982 to February, 1983, 32 inmates of Seva Kutir (Beggar Home) died.

(b) All these deaths have been due to natural causes and have been duly certified as such by the Medical Officer.

(c) Most of the beggars come to the Home in an advanced stage of debilitation. Adequate diet and medical facilities are provided to them at Seva Kutir.

Demand of Delhi Police Class IV and Kitchen Employees

10025. SHRI RAMJIBHAI MAVANI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the reasons for not conceding to the demand of Delhi Police Class IV Employees Association about eight hours duty hours of class IV and kitchen employees of Delhi Police ;

(b) whether the President of Delhi Police Class IV Employees Welfare Association was on hunger strike for nearly 37 days near Old Secretariat in October-November, 1977 for the demands of Delhi Police Class IV and kitchen employees ;

(c) if so, the charter of demands ;

(d) how the said fast was withdrawn ;

(e) how many of the said demands have been conceded, rejected and are under consideration ; and

(f) how many of them have been implemented so far ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : (a) There are Fourteen categories of Class IV employees in Delhi Police. The Cooks, Water Carriers and Sweepers by the very nature of their work, have to perform duty in broken periods in the morning and evening. It is not practicable to assign them 8 hours continuous duty ; as demanded by the Association.

(b) Shri Mukund Bhai Parikh, President of the Association, remained on hunger strike at Old Secretariat from 9th October 1977 to 25th October, 1977 and then changed the venue of hunger strike to Raj Niwas.

(c) The demands are mentioned in the Statement attached.

(d) Shri Mukund Bhai Parikh was removed by the local police on 26th October, 1977 and admitted to Irwing Hospital due to deterioration of his health.

(e) and (f). The position is indicated in the statement attached.

Statement

Charter of Demands of Class IV employees of Delhi Police and the action taken thereon.

1. **Recognition of Association**

It is not considered advisable in the interest of discipline to recognise the Association.

2. Bonus for Class IV Employees of the Police

The Delhi Police is not a commercial organisation and as such the question of grant of Bonus to any category of its employees does not arise.

3. Revision of the scales of the Cooks

Selection Grade for 20% of the posts has since been sanctioned. The revision of pay scales will be considered by the proposed Fourth Pay Commission.

4. Rationalisation of the staff standards and provision of the adequate staff

The Administrative Reforms Departments of Delhi Administration had undertaken a study and did not find any justification for any increase.

5. Grant of liveries to this staff

The Sweepers/Jamadars/Daftry and Peons are issued Uniforms as per scales prescribed for Class IV employees of similar categories under the Government of India and Delhi Administration. Other categories are issued uniforms as per requirement of the post.

6. Rationalisation of the grant of over time Allowance

Over Time Allowance is admissible at rates prescribed by the Government.

7. Provision of shift duty

There are fourteen categories of Class IV employees in Delhi Police. The Cooks, Water Carriers and Sweepers by the very nature of their work, have to perform duty in broken periods in the morning and evening. It is not practicable to assign them 8 hours continuous duty.

8. Grant of Cycle allowance to the Cooks

The duties of Cooks are static in nature and when they are sent out on official duty, they are issued bus vouchers.

9. Grant of Gazetted holidays

The proposal for allowing the Class IV employees of Delhi Police, the same number of holidays as admissible to other Government employees of some category, is under consideration.

10. Removal of the confusion regarding the administrative and supervisory control

Class IV employees cannot be given police ranks. Consequently, they are civilian employees and the Rules and Regulations applicable to other civilian employees of the Police are applicable to them. There is thus no confusion regarding administrative and supervisory control over them.

जिला अलमोड़ा, उत्तर प्रदेश में विदेशी सहायता से चल रही एजेंसियां

10026. श्री हरीश रावत : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को यह जानकारी है कि सीमांत जिला अलमोड़ा, उत्तर प्रदेश में कुछ संगठन विदेशी सहायता से चल रहे हैं ;

(ख) इन संगठनों को पिछले पांच वर्षों में वर्ष-वार कितनी धनराशि किस-किस उद्देश्य के लिये दी गई थी ;

(ग) क्या जनता की सेवा की आड़ में क्रियाशील ये संगठन, राष्ट्रीय सुरक्षा को खतरा पैदा करते हैं ; और

(घ) यदि हां, तो उनकी गतिविधियों को रोकने के लिए सरकार द्वारा क्या कदम उठाये जा रहे हैं ?

गृह मंत्रालय में राज्य मंत्री (श्री निहार रंजन लास्कर) : (क) और (ख) पिछले पांच वर्षों के दौरान जिला अलमोड़ा उत्तर प्रदेश में जिन संगठनों ने विदेशी धन प्राप्त करने के संबंध में विदेशी (विनियम) अधिनियम, 1976 की धारा 6 (1) के अधीन सरकार को सूचना भेजी है, उनके नाम तथा जिस प्रयोजन के लिए धन प्राप्त किया गया है, उसका ब्यौरा संलग्न **विवरण** में दिया गया है।

(ग) और (घ) इन संगठनों के कार्यों के बारे में सरकार को कोई सूचना नहीं हैं । राज्य सरकार से रिपोर्ट मांगी गई है । अपेक्षित सूचना, राज्य सरकार की रिपोर्ट प्राप्त होने के बाद सभापटल पर रख दी जाएगी ।